

ITEM NO.23

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5037/2021

(Arising out of impugned final judgment and order dated 09-06-2021 in CRMWP No. 3855/2021 passed by the High Court Of Judicature At Allahabad)

MAHESH CHAURASIYA @ MAHESH KUMAR CHAURASIYA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

IA No. 80603/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 80607/2021 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 7446/2021 (II)

IA No. 32955/2022 - CONDONATION OF DELAY IN FILING THE SPARE COPIES

IA No. 125071/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 125072/2021 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 5728/2021 (II)

(FOR

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 94271/2021

FOR EXEMPTION FROM FILING O.T. ON IA 94272/2021

IA No. 94271/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 94272/2021 - EXEMPTION FROM FILING O.T.)

Date : 11-07-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Mohd. Farhan Khan, Adv.
Mrs. Farah Hashmi, Adv.
Mr. Md. Riyaz, Adv.
Mr. M.c. Dhingra, Adv.
Mr. Gaurav Dhingra, AOR
Mrs. Meghna Gavhane, Adv.
Mrs. Prashi Tyagi, Adv.
Mr. Dipanker Pokhriyal, Adv.

For Respondent(s) Mr. V K Shukla, Sr. Adv.
Mr. Adarsh Upadhyay, AOR
Mr. Aviral Saxsena, Adv.
Mr. Shaurya Krishna, Adv.
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim protection granted by this Court as per order dated
23.7.2021 will continue during the pendency of the appeal.

(DR. NAVEEN RAWAL)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)